

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI**

**APPEAL No. 39 of 2025**

*(Appeal under Section 16 (c) read with Section 18 (1) of the National Green Tribunal Act, 2010  
of the National Green Tribunal Act, 2010)*

**IN THE MATTER OF: -**

**M/S. FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED**

... APPELLANT

Vs.

**KARNATAKA STATE POLLUTION CONTROL BOARD (KSPCB), THROUGH ITS  
MEMBER SECRETARY,**

... RESPONDENT

**REJOINDER TO THE COUNTER**

**INDEX**

<b>SR. NO.</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>PG. NO.</b>
1.	03.12.2025	<b>REJOINDER TO THE COUNTER DATED 06.09.2025 BY THE RESPONDENT IN APPEAL NO.39 OF 2025</b>	1-2
2.	26.08.2025	<b><u>ANNEXURE – A1</u></b> Reply Letter of Compliance bearing No.FLS/ADMN/GC/007/2025 by the applicant to the closure order dated 21.07.2025 of the Respondent	3
3.	06.08.2025	<b><u>ANNEXURE – A2</u></b> True copy of Service Agreement for Disposal of Treated water waste	4-7
4.	12.08.2025	<b><u>ANNEXURE – A3</u></b> True copy of Service Agreement for Hazardous Waste Management	8-29

5.	19.08.2025	<b><u>ANNEXURE – A4</u></b> True Copy of ETP Sludge sample test report	30-37
6.	09.08.2025	<b><u>ANNEXURE – A5</u></b> True Copy of ETP Treated water Test report	38
7.	12.08.2025	<b><u>ANNEXURE – A6</u></b> True Copy of stack test report – DG set	39
8.	12.08.2025	<b><u>ANNEXURE – A7</u></b> True Copy of stack test report -3TPH Boiler	40
9.	-	<b><u>ANNEXURE – A8</u></b> True Copy of ETP process flow Diagram	41
10.	-	<b><u>ANNEXURE – A9</u></b> Photograph of ETP flow Meter	42-43
11.	-	<b><u>ANNEXURE – A10</u></b> Photograph of ETP Energy Meter	44
12.	-	<b><u>ANNEXURE – A11</u></b> Photograph of Hazardous Water Storage Area	45-47
13.	02.09.2025	<b><u>ANNEXURE – A12</u></b> Reply Letter of compliance bearing No.FLS/ADMN/OC/008/2025-2026 by the applicant to the closure order dated 21.07.2025 of the Respondent	48-50
14.	02.09.2025	<b><u>ANNEXURE – A13</u></b> True Copy of ETP log Sheet	51
15.	06.11.2025	<b><u>ANNEXURE – A14</u></b> Reply letter of Compliance bearing No.FLS/ADMN/OC/010/2025-2026 by the applicant to the closure order dated 21.07.2025 of the Respondent	52-53

16.	23.09.2025	<b><u>ANNEXURE – A15</u></b> True Copy of TEST RPORT of combined effluent sample collected from the outlet of ETP issued by KSPCB	54
17.	30.10.2025	<b><u>ANNEXURE – A16</u></b> True Copy of transport Manifest for Hazardous and other waste	55
18.	29.11.2025	<b><u>ANNEXURE – A17</u></b> Reply letter of Compliance bearing No.FLS/ADMN/GC/011/2025-2026 by the applicant to the closure order dated 21.07.2025 of the Respondent.	56-57

Certified that the above documents are true copies of their originals

Date : 19/01/2026

Place : Chennai

*A.B. Nirmalatha*

**COUNSEL FOR APPELLANT**

**THROUGH**

M/s. Dr. S.B. Nirmalatha

**COUNSEL FOR THE APPELLANT**

No. 35/ 15, First Main Road, Lake Area, Nungambakkam

Chennai – 600 034. Mail – [kannassociates@gmail.com](mailto:kannassociates@gmail.com) / [kannaassociates@hotmail.com](mailto:kannaassociates@hotmail.com)

①

BEFORE THE HONOURABLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI

MEMORANDUM OF APPEAL

(Appeal under Section 16 (c) read with Section 18 (1) of the National Green Tribunal Act, 2010 of the  
National Green Tribunal Act, 2010)

APPEAL No. 39 of 2025

IN THE MATTER OF:

BETWEEN

M/s. Fabrique Laundromat Services Private Limited,

... APPELLANT

Vs.

Karnataka State Pollution Control Board (KSPCB)

... RESPONDENT

REJOINDER TO THE COUNTER

1. I, M.S.Sukumar, working as the senior Manager in charge of the Appellant Ms. Fabrique Laundromat Services Private Limited ("the Appellant"), a mechanised institutional- and hospital-laundry undertaking, authorised signatory and representative of the appellant. I am thus well aware of the operations, day to day affairs & working of the Appellant and solemnly affirm and sincerely state as follows.
2. I humbly state that a closure order by the Respondent was issued vide proceedings No.PCB/SEO/NEIA/Closure order /WA/2107/2025-2026/60 dated 21.07.2025. I further state that aggrieved by the same the appellant has filed the appeal challenging the order in the Hon'ble Tribunal (SZ) against the Respondent. The appeal was filed as Appeal No.39 of 2025 and came up hearing on 04.08.2025. The Hon'ble Tribunal was pleased to issue order of interim stay of the impugned order dated 21.07.2025 passed by the Karnataka state pollution control Board.
3. I humbly submit that thereafter the appellant has send a detailed letter dated 26.08.2025, 02.09.2025, 06.11.2025 and 29.11.2025 of compliance along with the documentary evidence of the directions issued under the closure order for consideration by the Respondent.
4. I humbly submit that the appellant has herewith enclosed the list of Annexures in compliance of the directions issued under the closure order for the consideration of this Hon'ble Tribunal.



(2)

5. In these circumstances, the Appellant most respectfully prays that this Hon'ble Tribunal may be pleased to consider the rejoinder and pass appropriate order as this Hon'ble Tribunal may deem fit and proper under the circumstance of the case and thus render justice.

*J. B. Nisamalatha*

Counsel for the Appellant

Solely affirm at Chennai

On this the 3rd day of December  
2025 and signed his name in my  
presence.



Before Me

*[Signature]*  
E.No. 340/96

Advocate, Chennai



3



NO: FLS/ADMN/GC/007/2025-26 Aug 25, 2025

To Dr. Naveen D  
DEO, KSPCB  
Regional Office, RR Nagara, Bengaluru-98 Dear Sir,

Sub: Reply Letter for the MAHAZAR done by the Dr. Naveen D (DEO) on 19.08.2025.

Ref: 1. PCB/SEO/NEIA/Closure Order/WA/2107/2025-26/60; dated: 21.07.2025  
2. KSPCB/RO-RRNAGAR/CL OR IM/2025-26/RPAD/391; dated: 01.08.2025  
3. Interim Stay of the order PCB/SEO/NEIA/Closure Order/WA/2107/2025- 26/60; dated: 21.07.2025, through Appeal No. 39 of 2025 (SZ)

With reference to the inspection carried out by Dr. Naveen D, DEO, Regional Office, RR Nagar, on 19.08.2025 at our premises situated at No.14/E, KIAOB Industrial Area, II Phase, Kumbalagodu, Bengaluru – 560074, and the MAHAZAR prepared during the said inspection, we respectfully submit our compliance replies to the observations raised as under:

S.No.	MAHAZAR Queries	Action Taken/Reply to the Queries
1	Industry has made Agreement with CSTP(M/s Sai Enviro Tech) without the prior consent of the board	Due to inadequacy of available greenbelt/gardening area, the entire quantum of treated water could not be used in-house. In order to ensure safe and environmentally compliant disposal, we have entered into an agreement with M/s Sai Enviro Tech, a KSPCB-approved Common STP operator, to dispose the surplus treated wastewater strictly in accordance with KSPCB norms.
2	There is no designated hazardous waste storage area	A separate and designated storage area for Hazardous Waste has now been identified and earmarked in our premises, fully complying with KSPCB guidelines. The storage area has been marked with proper signage and safety precautions. Photographic evidence of the same is enclosed herewith for your kind perusal.
3	On enquiry no records were produced by the industry representative, pertaining to disposal of the ETP sludge sample	The sludge sample was sent to M/s Re Sustainability Ltd. for scientific analysis on 08.08.2025. At the time of inspection, the test reports had not yet been received and hence could not be produced. We are now enclosing herewith the Test Report and Delivery Challan copy of the sludge sample sent, thereby confirming due compliance with the applicable environmental standards. All future records of hazardous waste/ETP sludge disposal will be maintained systematically and made available during inspections.

We have attached the above said copy for your ready reference

For Fabrique Laundromat Services Pvt. Ltd.  
For Fabrique Laundromat Services Private Limited

Authorized Signatory  
Authorized Signatory

STORM  
M/s. Sai Enviro Tech  
KSPCB Approved  
Common STP Operator  
Address: No. 14/E, KIAOB Industrial Area, II Phase, Kumbalagodu, Bengaluru - 560074  
Phone: +91 9842056724  
Email: saienviro@storm.in  
GST No: 29AAC091451G13P

FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
CIN No: U73300KA2021SP1C098758

PLANT II  
No. 14 - E Kumbalagodu,  
2nd Stage, KIAOB Industrial Area  
Bengaluru - 560 074  
Karnataka, India  
Phone: +91 9842056724  
Email: saienviro@storm.in  
GST No: 29AAC091451G13P



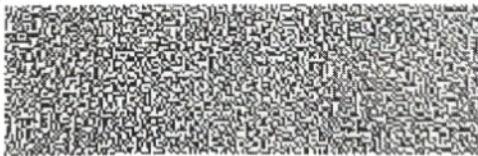
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No. : IN-KA11362802372270X  
 Certificate Issued Date : 06-Aug-2025 05:17 PM  
 Account Reference : NONACC (FI)/ kakscsa08/ GIRINAGAR2/ KA-BV  
 Unique Doc. Reference : SUBIN-KAKAKSCSA0838162347552061X  
 Purchased by : SAI ENVIRO TECH  
 Description of Document : Article 2(B) Administration Bond - In any other case  
 Property Description : SERVICE AGREEMENT  
 Consideration Price (Rs.) : 0  
 (Zero)  
 First Party : FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
 Second Party : SAI ENVIRO TECH  
 Stamp Duty Paid By : SAI ENVIRO TECH  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write or type below this line

**SERVICE AGREEMENT**

This agreement is entered in to at Bangalore on this day the 06<sup>th</sup> of August 2025 by and between **FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED** located at No.14-E, Kumbalagodu 2nd Stage, KIADB Industrial area Bengaluru - 560074. Represented by Mr. Suresh. M (which expression shall include representative, successors-in-interest, and assigns) of the 'FIRST PARTY'



Page 1 of 5



6. Whenever the quantity is less than that mentioned in sub-Para no. 4 above, is off loaded, agree for the billing for the quantity mentioned in the sub Para No. 4 above or the actual whichever is more and subject to the agreed conditions.
7. Agree to make payment within 15 days from the date of invoice. In the succeeding month after receipt of bill.
8. Agree to inform M/s SAI ENVIRO TECH one month in advance in case of shut down leading to non-generation of treated wastewater failing which agreed to pay for minimum estimated quantity as mentioned in Para No. 4 above.
9. Agree to maintain the Sewage in good condition as per norms prescribed by KSPCB before of loading to M/s SAI ENVIRO TECH
10. Agree to accept the commercial terms mentioned in Annexure of this Agreement
11. Agree to submit lab report of the treated wastewater every month as per the requirement of KSPCB.
12. In case of any fluctuation in the fuel pricing, the same may be duly discussed and agreed by and between the parties by exchange of letters

**DUTIES & RESPONSIBILITIES OF SECOND PARTY (M/s SAI ENVIRO TECH)**

1. The second party should obtain, possess, and keep the permission letter from KSPCB and also for Transportation thereof in the manner set out in this agreement.
2. Vehicles are used exclusively for transportation of treated wastewater, maintained in good condition. Alternate arrangement will be made in case of break down of vehicle
3. Agree to accept, transport, and dispose the treated Wastewater as per the norms prescribed by KSPCB.
4. Agree to maintain manifestos FORM-10 documents.



b

In pursuant of the afore said terms, the party to this agreement jointly agrees:

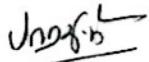
1 The system functioning at FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED according to the approval granted by KSPCB. If the environmental audit carried out by M/s SAI ENVIRO TECH finds need for change / modification as necessitated by their quality system, such change / modification in the system will be to the account of FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED.

Disputes if any arising out of the terms of this agreement shall, as for as possible may mutually be settled. If this fails, the matter shall be settled as laid down in the India Arbitration and conciliation act 1996, and the award passed there on shall be final and binding on both parties. Bangalore will be the jurisdiction for settlement of dispute.

2. This agreement will be in force for 1 years from 06.08.2025 to 05.08.2026 and any renewal / revision will be by mutual consent of both parties.
3. The commercial part of this agreement and mode of transportation are mentioned in annexure to this agreement

IN WITENESS THEREOF the parties hereto have executed these presences at Bangalore on the day, month and year herein above mentioned.

WITNESSES:

1.   
(K. BHARATHI)



For FABRIQUE LAUNDROMAT  
SERVICES PRIVATE LIMITED

2.   
(K. BHARATHI)



For M/s SAI ENVIRO TECH

ANNEXURE

The rates payable by **FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED** are mutually agreed and accepted by both parties.

The expected quantity will be minimum of 20 KL per day. The Cost for Agreement towards Transportation of domestic sewage water is Rs. 0.30 paise per ltr and Taxes extra.

M/s **SAI ENVIRO TECH** agreed to transfer treated wastewater complies with the KSPCB parameters for further Treatment at Sai Enviro Tech 400 KLD Common Sewage treatment plant at Kumbalagodu.

Bill shall be submitted by the second party on monthly basis on 1<sup>st</sup> of every month and the payment shall be made by the first party on or before 10<sup>th</sup> of every month

Taxes will be charged extra as applicable.

For **FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED**

Authorized signatory  


For M/s **SAI ENVIRO TECH**

  
Managing Partner  




**Re sustainability Ltd** a Company registered under the laws of India, and having its site at KIADB Industrial Area, Dobaspet, Nelamangala Taluk, Bangalore Rural 562111 and registered office at Level 118, Aurobindo Galaxy, Hyderabad Knowledge City, High Tech city road, Hyderabad 500081 (hereinafter referred as the "Operator" which expression shall unless repugnant to the subject or context include its affiliates, subsidiaries, administrators, successors and permitted assigns) as Party No.2

The Generator and Operator are hereinafter individually referred to as "Party" and collectively as "Parties".

**WHEREAS;**

A. Operator is engaged in the business of waste management and is operating a treatment, storage and disposal facility at Dobaspet (hereinafter called "TSDF"), as per the guidelines under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof, and as per the authorization(s) of the State Pollution Control Board ("SPCB").

B. The Generator being desirous of availing the services of collection, transport, treatment, storage and disposal of hazardous wastes (hereinafter referred to as "Waste") generated at their premises (herein after more fully described as "Premises") approached Operator and the same has been accepted by Operator on the terms and conditions set out in this Agreement read with the provisions of Hazardous & Others Waste (Management & Transboundry Movement) Rules 2016, as amended from time to time and supervision of the State Pollution Control Board (SPCB).

**NOW THEREFORE, IN CONSIDERATION OF THE MUTUAL COVENANTS AND PROMISES CONTAINED HEREIN AND OTHER GOOD AND VALUABLE CONSIDERATION RECORDED THE RECEIPT AND SUFFICIENCY OF WHICH IS HEREBY ACKNOWLEDGED, IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AND THIS AGREEMENT WITNESSETH AS FOLLOWS.**

**1. DEFINITIONS AND INTERPRETATION:**

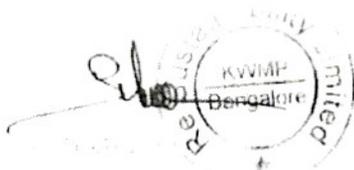
1.1 **Definitions:** In this Agreement, including in the recitals hereof, the following words, expressions and abbreviations shall have the following meanings, unless the context otherwise requires:

- a. "Agreement" means this Hazardous Waste Management Service Agreement including all attachments, annexures or schedules annexed thereto and purchase orders or work orders issued hereunder;
- b. "Hazardous Rules" means Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time.
- c. "MSDS" means Material Safety Data Sheet.
- d. "PCB" means State Pollution Control Board, (KSPCB).
- e. "Waste" means hazardous waste as defined under Sec 3(17) & 3(38) of Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Sec 3(17) of the Solid Waste Management Rules, 2016, generated/collected in the premises of the Generator.

1.2 **Interpretation:** In this Agreement, unless the subject or context otherwise requires:

- a. reference to the singular number shall include references to the plural number and vice-versa;
- b. references to a 'person' shall include references to natural persons, partnership firms, companies, bodies corporate and associations, whether incorporated or not or any other organization or entity including any governmental or political sub-division, ministry, department or agency thereof;
- c. references to recitals, clauses and schedules / annexure are to recitals, clauses, annexures and schedules to this Agreement.
- d. any reference herein to a statutory provision shall include such provision, as is in force for the time being and as from time to time, amended or re-enacted in so far as such amendment or re-enactment is capable of applying to any transactions covered by this Agreement;
- e. Clause headings used herein are only for ease of reference and shall not affect the interpretation of this Agreement.

1.3 The Recitals, Schedules, Annexures shall form an integral part of this Agreement.



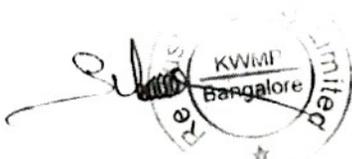
1.4 All capitalized terms used in this Agreement which have not been specifically defined in this Agreement shall, unless inconsistent with the context have the meanings assigned to them under the Authorization Agreement.

## 2. SCOPE OF SERVICES:

- a) The scope of services to be provided by Operator under this Agreement shall be collection, transportation, treatment, storage and disposal of Waste generated at the premises of the Generator located at **No-14/E, KIADB, Industrial Area, II Phase, Kumbalagodu, Bengaluru - 560074.** (This Agreement is valid for different address also in case of shifting)
- b) It is agreed between the Parties that Operator shall provide the above services to the Generator through the TSDF operated by Operator and located at Dobaspet.
- c) Operator shall dispose the Waste as per the mandate of the SPCB read with the provisions of Hazardous Waste Rules.

## 3. GENERAL CONDITIONS

- a) The Generator has already paid Life time Membership Fee amounting to Rs 50,000/- & Security Deposit amounting to Rs. 1,00,000/- (One Lakh Only) as per applicability listed out in Annexure I. The security deposit is adjustable against outstanding Waste disposal charges, in the event either Party decides to terminate this Agreement. Security Deposit shall be refunded within 3 month after termination by either Party.
- b) Membership Certificate shall be issued to the Generator once this Agreement has been executed. Services under the Agreement shall be provided only if the Generator holds a valid Membership Certificate. At the time of re-issuance of Membership Certificate, the Generator shall ensure that there are no dues towards Operator. In case of dues Membership Certificate shall not be issued.
- c) The Generator has provided to Operator, a sample of the Waste and informed the entire process details which leads to generation of such Waste, for the purpose of determining the Waste characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the Waste.

 KWWMI  
Bangalore

 KWWMI  
Bangalore

- d) Operator has carried out the comprehensive analysis of the Waste in its laboratory at the cost of the Generator, as per the parameters identified under **Annexure II**. The comprehensive analysis report shall be used by Operator to determine the disposal pathway based on the Waste characteristics & as per Ministry of Environment, Forest and Climate Change (MoEF&CC), CPCB (Central Pollution Control Board) and the concerned SPCB rules and guidelines issued from time to time. Disposal pathway shall be mutually agreed between the Generator & Operator and shall form basis for disposal and user charges.
- e) Operator on receipt of information from the Generator shall plan and schedule for collection of the Waste from the Generator Premises and the safety during transportation shall be the collective responsibility of the Generator and the Transporter.
- f) The Generator shall provide the details of Waste to Operator as mentioned below:
- i) Complete details of the Waste and its characteristics regarding presence of explosive/ ignitable/ corrosive/ toxic/ odorous compounds in the manifest provided to the transporter for safe transportation and disposal.
  - ii) Labeling of hazardous Waste container in 'Form 8', TREM Card in 'Form 9' and 'Waste transportation manifest' in 'Form 10' for every Waste type as per Hazardous Waste Rules.
  - iii) Safety information as MSDS/ SOP for handling & storage.
- g) Operator shall analyze the Waste received through finger print analysis as per the parameters identified under **Annexure II** as prescribed by the concerned SPCB.
- h) In the event there are any differences in the analysis results of comprehensive analysis and finger print analysis, the Generator may either accept the results of Operator or send their samples to a mutually agreed third party laboratory for analysis at their own cost. Any discrepancy in relation thereto shall be informed to the SPCB.
- i) The Generator shall seek a fresh comprehensive analysis report under one or more of the following circumstances:
- i) There is a change in the Waste characteristics,
  - ii) There is a change in the manufacturing processes,
  - iii) There is a change in the product mix/raw material mix or

 (Bangalore)



- iv) A period of 2 years has lapsed since the submission of previous Comprehensive Waste Analysis Report, whichever is earlier.
- j) In the event of any false information or withholding information, all the liabilities, whether directly or indirectly arising there from, during transportation, handling, treatment & disposal shall be the responsibility of the Generator.
- k) The Generator shall also declare Waste quantities on an annual and/or monthly basis as per Hazardous Waste Rules in the format provided under **Annexure III**.
- l) The Generator shall provide an advance declaration every year in the month of April assuring quantity of Waste to be sent to the Operator till March 31 of the succeeding year, in the format provided under **Annexure III**, Declaration.
- m) Operator agrees to provide its containers available at its TSDF to the Generator provided the Generator pays the container maintenance charges to Operator as per **Annexure I**. The Generator has option for availing the container on hire basis from the operator as per the rates mentioned in Annexure 1.
- n) The Waste supplied by the Generator shall not contain any kind of nuclear and/or radioactive and/or any other prohibited material.

#### 4. USER CHARGES & TERMS OF PAYMENT:

- a) The Generator shall pay a fixed amount to Operator as minimum yearly service commitment charges for the purpose of utilization of Operator services. This amount shall be adjusted against user Charges or in calendar period of one year. In the event, for whatsoever reason, the Generator is unable to utilize the services of the facility for a particular month / period, the Generator shall forfeit the amount that is unutilized in that calendar year. The charges are mentioned in Annexure I.
- b) The Generator shall pay monthly user charges to Operator for its services as per the slab mentioned under Annexure I or as per agreed quotation, which shall be based upon the Declaration given by the Generator as provided under Annexure III.
- c) All taxes including GST, Toll tax etc. shall be paid as extra over and above our quoted rates at the rate applicable, if any, at the time of billing. Tax Laws are subject to amendments from time to time and accordingly any tax will be applicable, will be charged as extra. Service tax is like any other indirect tax to

 Bangalore



be collected by the Operator from the Generator and the same is remitted to the government account, within the stipulated period.

- d) The user charges are subject to annual revision on the basis of Government of India wholesale price index and including but not limited to every event of escalation of fuel costs, power tariff, change in disposal technologies and/or method, wage hike and others, subject to minimum of 7%. In the event of abnormal hike during the course of the financial year, the user charges may be revised mid-year based on negotiations & mutual consent.
- e) Operator shall send the periodical user charges invoice to the Generator once services have been availed, as per pre-decided schedule and the invoice amount shall be payable by the Generator within 15 calendar days from date of invoice. All payments shall be made by way of electronic payment, cheque and/or demand draft.
- f) For any dispute with respect to the invoice, the same should be intimated within 7 days of receipt of applicable invoice. In case there is no intimation of dispute regarding the applicable invoice, by the Generator, within 7 days of receipt of said invoice, the same shall be deemed accepted & undisputed & shall become payable within 15 calendar days from receipt of invoice.
- g) In case of delayed payments, the Generator shall be liable to pay interest at the rate of 2% per month on the outstanding amount during the default period. In the event of any bill amount along with interest is due for more than three (3) months, Operator reserves the right to refuse to extend its services to the Generator and even to terminate this Agreement with immediate effect.

#### 5. TERM OF AGREEMENT:

This Agreement shall be valid for a period of 5 years from the Effective Date subject to earlier termination by either Party in accordance with this Agreement.

#### 6. FORCE MAJEURE:

Notwithstanding anything else contained herein, except for the obligation to make payments, neither Party hereto shall be liable for damages or to have this Agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of god, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, epidemic pandemic, embargoes, governmental actions or damage

  
 KVMIP  
 Page 7 of 22



to the plant or facility or any cause unavoidable or beyond the control of either Party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.

## 7. REPRESENTATIONS, WARRANTIES AND COVENANTS:

7.1 Each Party represents and warrants to the other that, as of the Effective Date:

- a) It is a company duly organized and validly existing, under the laws of India, and has full power and authority to execute, deliver and perform this Agreement.
- b) The execution, delivery, and performance of this Agreement by the respective Party has been duly authorized by all necessary corporate action.
- c) Upon execution, this Agreement will constitute a legal, valid and binding obligation of each Party enforceable against it in accordance with its terms. The execution, delivery and performance of this Agreement by each Party does not constitute a breach of, or default under, its charter documents or any contract to which such Party is a party, or by which it or any of its assets is bound.
- d) It is not subject to any economic sanctions ("Sanctions") administered by the government of India, the Office of Foreign Assets Control of the United States, Her Majesty's Treasury, the European Union, or any other relevant Government Authority, and has not and will not conduct business with any party subject to Sanctions.
- e) It has not taken and will not take any action that would constitute a violation, or implicate the other Party in a violation, of any law of any jurisdiction in which it performs business, including without limitation the Anti-Corruption Laws.
- f) Neither the it nor any of its principals, holders, officers, or directors has promised to make, will promise to make, or will cause to be made, in connection with the proposed agreement contemplated herein, any payments to or for the use or benefit of any government official or any other person to obtain or keep business or to secure some other improper advantage, the payment of which would violate applicable Anti-Corruption Law.



7.2 Each Party agrees to immediately notify the other Party of any violation or potential violation of Anti Corruption Laws and shall be responsible for any actual proven damages to the other Party from the it's or its agents' violation or potential violation of Anti Corruption Laws in relation to this Agreement.

#### 8. INDEMNITY:

The Generator does hereby indemnify, keep indemnified and hold harmless the Operator, its representatives, nominees and officers (including without limitation, reimbursement of any loss suffered by Operator and / or its officers, directors, employees, agents or affiliates and their legal costs), awards, damages, losses and / or expenses, either pecuniary or non-pecuniary in nature, arising directly or indirectly, whether during collection or transportation or treatment or storage or disposal, as a result of:

- a) the Waste supplied by or collected from the Generator has any mismatch of information on Trem Card or MSDS provided or mismatch from Comprehensive Analysis done; and any non-disclosure or wrong disclosure of any information as to the characteristic of Waste, or
- b) Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the Generator either at the project site of the Operator or anywhere else, or
- c) Any violation or non-compliance by Generator of the provisions of the rules and guidelines under the Hazardous Waste Rules, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, any new acts and rules legislated and promulgated governing the activity under this Agreement during the term of this Agreement or any extension thereof and as per the authorization of SPCB, or
- d) Misconduct, fault, negligence, wrongful act, omission of the Generator, or
- e) Any act/ omission of the Generator including its Personnel in relation with the Services and/ or terms of this Agreement, or
- f) Any unauthorized access to the Confidential Information.

#### 9. EVENTS OF DEFAULT:

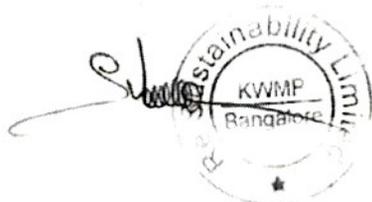
The following shall constitute Generator's events of default:




- a) If the Generator fails / refuses to pay its bills / dues for the user charges payable under this Agreement.
- b) If the Generator fails / refuses to pay within the time stipulated the advance amounts and deposits etc. called upon to do so by Operator.
- c) If the Waste supplied by the Generator contains any radioactive or prohibited material.
- d) If the Generator commits gross violation of the terms of this Agreement.
- e) **Material Breach:** If Generator shall fail in any material respect to comply with, observe, or perform, or shall default in any material respect in the performance of, the terms and conditions of this Agreement.
- f) **Material Misrepresentation:** Any representation made by Generator hereunder shall be false or incorrect in any material respect when made, or is false in any material respect at any point in time if the representation is one to which Generator has a continuing duty to make.
- g) **Bankruptcy:** If Generator: (a) apply for or consent to the appointment of a trustee, receiver, liquidator, custodian, or the like for itself or its properties, or same is sought without Generator's consent in any case or proceeding; (b) be unable, or admit in writing the inability, to pay its debts as they mature, or liquidation, reorganization of its debts, dissolution, or winding-up, or the composition or readjustment of its debts, is sought without Generator's consent in any case or proceeding; (c) make a general assignment for the benefit of its creditors; (d) commence a voluntary case, or have an involuntary case commenced against it, or other applicable legal requirement, or file a petition, answer, or consent seeking reorganization; or (e) take any action for the purpose of effecting, or acquiescing in or to, any of the foregoing.
- h) If the Generator fails to comply with all applicable laws to perform its obligation under this Agreement.

## 10. TERMINATION

- a) The Operator shall have the right to terminate this Agreement immediately in case of Generator's failure to rectify any of the events of default within fifteen (15) days from the date of receipt of notice for rectification from the Operator.



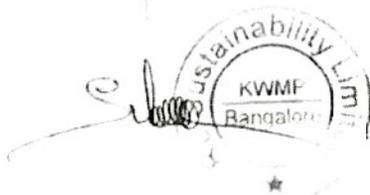
- b) Either Party shall have the right to terminate this Agreement in the event of violation of any of the terms and conditions as agreed upon in this Agreement or otherwise, upon giving thirty (30) days written notice to the other Party.
- c) Either Party may terminate this Agreement, if the other Party becomes insolvent or files or has filed against it a petition in bankruptcy ("Cause"), to the extent permitted by law. Such termination will be effective at the end of a Thirty (30) day written notice period if the Cause remains uncured.
- d) Effect of Termination:
- i. The termination of this Agreement shall not relieve a Party of any obligation or liability accrued prior to the date of termination. Furthermore, termination of this Agreement shall be without prejudice to the rights and remedies of any Party that have arisen or accrued on or prior to such termination.
  - ii. All payment amounts due under the Agreement by the Generator shall be paid by the Generator forthwith but not later than 5 (five) business days of termination of the Agreement.

#### 11. GOVERNING LAW & JURISDICTION:

This Agreement shall be governed and construed in accordance with the laws of India. Operator and the Generator mutually agree that the courts of law at Bangalore shall have the exclusive jurisdiction over all the disputes arising out of this Agreement.

#### 12. CONFIDENTIALITY:

Each Party agrees that proprietary information relating to the other Party, including information relating to its business, operations, methodologies, technologies, personnel, customers, vendors, financial condition etc., that is not generally known to the public and that, under all of the circumstances, ought reasonably to be treated as confidential and/or proprietary, and other information identified as confidential by such Party, including this Agreement and its contents, are confidential information of the relevant Party ("Confidential Information"). Each Party agrees that without the prior written consent of the relevant Party, the other Party shall not disclose any of the Confidential Information received in connection with this Agreement to any third party.



### 13. ANTI-CORRUPTION LAWS:

- a) Each Party shall comply with all Anti Corruption Laws governing the activities described in this Agreement. Anti-Corruption Laws shall mean any law of any jurisdiction in which a Party performs business, including without limitation, the India Prevention of Corruption Act 1988.
- b) The Operator and Generator hereby confirm that no benefit, either in cash or kind has been provided by either of them to the other or to any officer or employee, or any relative/ associate of any officer or employee of Operator or Generator or of any of their associate institutions/companies in order to enter into this Agreement;
- c) The Operator and Generator hereby give an undertaking that neither the Operator nor the Generator shall provide any benefit, either in cash or kind to any officer/employee/relative/associate of any officer or employee of Operator or Generator as reward or consideration either for entering into this Agreement or other matter relating to this Agreement.

### 14. LIMITATION OF LIABILITY:

- a) General Limitation. Notwithstanding anything else to the contrary set forth herein, the aggregate liability of Operator with respect to claims of other arising out of the performance or non-performance by Operator of its obligations under this Agreement, whether based on contract, warranty, indemnity, tort (including negligence), strict liability or otherwise, shall in no event exceed, the total charges paid by the Generator during that calendar year.
- b) Limitation of Liability to Third Parties. This Agreement is intended solely for the benefit of the Parties and their respective successors and permitted assigns and is not intended to, and shall not confer any rights or benefits on any third party. Without limiting the foregoing, under no circumstance shall the terms hereof be deemed to make Operator directly responsible to third parties for any penalties or other liabilities payable under the Agreement.
- c) No Special, Indirect or Consequential Damages. Neither Party shall be liable to the other for any special, punitive, exemplary, indirect or consequential damages arising in connection with this Agreement, whether based on breach of contract, tort (including negligence), strict liability or otherwise including but not limited to loss of profits or revenues on operations not performed, loss of use of the other Party's Premises, non-performance of an obligation imposed under this Agreement. Generator acknowledges and agrees that this limitation



shall not apply to any claim for indemnification under Clause 8 of this Agreement. The provisions of this Clause shall survive the termination or expiration of this Agreement.

**15. COMPLIANCE WITH LAW:**

Each Party warrants that it shall and will cause all its employees, agents, Sub Contractors to fully comply with all national, state and local laws, regulations, rules, guidelines, and ordinances governing the activities described generally in this Agreement, including, without limitation the Hazardous Waste Rules and as per the authorization of the SPCB.

**16. DISPUTE RESOLUTION:**

In the event of any dispute, controversy, difference, disagreement or claim arising out of or in connection with or in relation to this Agreement, including any questions as to its existence, validity, interpretation, implementation or termination, the Parties hereto shall endeavour to resolve the same in an amicable manner in consonance with the intention of this Agreement. If, however, after a lapse of Fifteen (15) days therefrom, the Parties are unable or otherwise fail to resolve such dispute, controversy, difference, disagreement or claim, through discussion or amicable settlement as above, then the said dispute, controversy, difference, disagreement or claim shall be referred to and finally settled through arbitration by sole arbitrator as per the rules of Arbitration and Conciliation Act, 1996 and as amended thereof. The award of arbitration shall be final and binding. The seat of arbitration shall be at Bangalore and the arbitration proceedings and all documentation shall be in English language. No Party shall make public the contents of arbitration without the prior written consent of the other Party. The arbitration proceedings shall be concluded within six (6) months from the date of reference of dispute to arbitration by a Party to this Agreement.

**17. NOTICES:**

17.1 Any notice, request, demand or other communication given or made under or in connection with the matters contemplated by this Agreement shall be in writing and shall be delivered personally or sent by registered post acknowledgement due or by facsimile or by courier:

To the GENERATOR:

Name: Fabrique Laundromat Services Pvt. Ltd.,

Address: No-14/E, KIADB Industrial Area, II Phase,

Kumbalagodu, Bengaluru - 560074

Email: Email@sttorm.in

Attn: General Manager/Admin



13.11.22



**To the OPERATOR:**

Name: Re sustainability Ltd  
 Address: KIADB Industrial Area, Dobaspet  
 Nelamangala Taluk  
 Email: mbdkwmp@resustainability.com

Attn: Business Head/ Project Head

and shall be deemed to have been duly given or made as follows: -

- (a) if personally delivered, upon delivery at the address of the relevant Party;
- (b) if sent by registered post-acknowledgement due seven (7) days after the posting;
- (c) if sent by facsimile upon receipt of confirmation by sender, from the receiver, that the facsimile has been received;
- (d) if sent by courier four (4) days after the date of dispatch.

17.2 A Party may notify the other Party of a change to its name, relevant addressee or address number for the purposes of Clause 17.1 as provided herein.

**18. MISCELLANEOUS:****a) Entire Agreement:**

This Agreement shall be deemed to represent the entire Agreement between the Parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, (either oral or written) if any, in this behalf, by and between the Parties hereto.

**b) Relationship of The Parties:**

Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the Parties hereto.

**c) Amendments:**

This Agreement may be modified or amended only by writing, duly executed by or on behalf of the Parties hereto. This also applies to a waiver of the written form.



11.1.22



d) **Severability:**

All stipulations contained in this Agreement shall be so constructed as not to infringe the provisions of any applicable law. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws of the Republic of India such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.

e) **Non-waiver:**

The failure of a Party to insist in any one or more instances upon strict performance of any of the provisions of this Agreement or to take advantage of its rights hereunder shall not be construed as a waiver of any such rights, but the same shall continue in full force and effect.

f) **Non-Assignment:**

Neither Party may assign any of its rights or duties under this Agreement except with written consent of the other Party, which consent will not unreasonably be withheld provided, however, that, without such consent Operator may make such assignment (i) to a continuing wholly-owned subsidiary of Operator or of a corporation or other entity which controls Operator, (ii) in connection with a corporate merger or the sale of all or substantially all the assets of Operator. No assignment of this Agreement shall relieve the assigning Party of its obligations under this Agreement.

g) **Interpretation:**

Both Parties acknowledge that they have had the opportunity to seek the advice of legal counsel as they have considered necessary in connection with this Agreement. This Agreement shall be deemed to have been negotiated, drafted, edited and reviewed by the Parties together, and therefore, no provision arising directly or indirectly here from shall be construed against any Party as being drafted by said Party.

h) **Costs:**

- i) Each Party will bear its own legal and other costs and expenses in connection with the preparation of this Agreement and any other necessary documents related to the consummation of the transactions under this Agreement.
- ii) Stamp duty in relation to this Agreement, if any, shall be borne by the Generator.

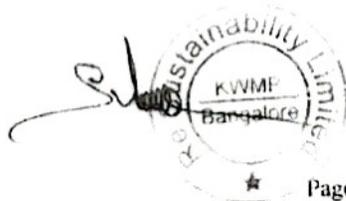


15.11.22



- iii) In the event of any controversy, claim or dispute between Operator and Generator arising out of or relating this Agreement, the prevailing Party shall be entitled to recover from the non-prevailing Party all of the prevailing Party's expenses, including, without limitation, reasonable attorneys' fees, accountants' fees and court costs.
- j) **Specific Performance:**  
The Parties shall be entitled to seek and enforce specific performance of this Agreement, in addition to any other legal rights and remedies, without the necessity of demonstrating the inadequacy of monetary damages.
- k) **Conflict of Terms:**  
In the event of a conflict among the terms of this Agreement, and other terms, policies, or provisions of both the Parties, the terms of this Agreement shall prevail.
- l) **Counterparts:**  
This Agreement may be executed and delivered in one or more counterparts, each of which when executed and delivered shall be an original, and all of which when executed shall constitute one and the same instrument. The exchange of copies of this Agreement and of signature pages by facsimile or by electronic image scan transmission in .pdf format shall constitute effective execution and delivery of this Agreement.

[signature page follows]



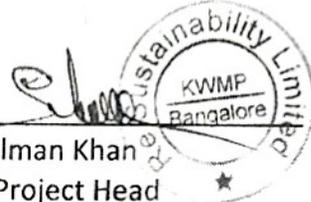
24

**IN WITNESS WHEREOF** the Parties have entered into this Agreement at the 12<sup>th</sup> day of Aug 2025 year first above written.

For **Fabrique Laundromat Services Pvt.Ltd.,** For **Re Sustainability Limited**



\_\_\_\_\_  
Name: Mr. Suresh M  
Designation: General Manager



\_\_\_\_\_  
Name: Dr. Salman Khan  
Designation: Project Head

In the Presence of

A handwritten signature in black ink.

\_\_\_\_\_  
Name: Mr. Vinay S  
Designation: Finance & Accounts

In the Presence of

\_\_\_\_\_  
Name: Nitish Kumar Singh  
Designation: Business Head

## ANNEXURE-1

**1) MEMBERSHIP FEE:**

The Membership fee payable by the generator shall be determined as per the below matrix:

Category of Industry	Fees [Rs.]
Medium	50,000/-

**2) SECURITY DEPOSIT:**

The Generator shall pay Security Deposit to the Operator of an amount of Rs 1,00,000/-, This security deposit shall be reviewed at the beginning of each financial year based on the Waste committed by Generator and the actual received at the ICHWTSDF.

In the event, the Generator has not been able to declare the realistic generation of waste quantities and the actual quantities are more than the declared quantities, then the Generator will have to pay the additional amount of Security Deposit for the non-declared quantities.

**3) USER CHARGES:**

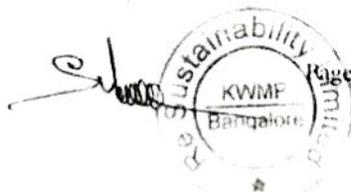
The GENERATOR shall pay User Charges as per applicable base rate provided below & the final quotation submitted by the Operator based on the waste characteristics as per Comprehensive Analysis Report).

**a) Analysis Charges: Per Sample**

The Analysis Charges payable by the generator shall be determined as per the below matrix per sample excluding GST.

Type of Service	Fees [Rs.]
Comprehensive Analysis	20500/-

The analysis charges are subject to annual revision on the basis of wages, Chemical cost, Equipment maintenance and other charges.

**b) Disposal Charges: Per MT  
(Based on agreed quotation)**

0

26

#### 4. TRANSPORTATION CHARGES:

##### a) Waste Transport Charges:

(Based on agreed quotation)

##### b) Minimum Truck Load Capacity:

Minimum 90% of Container Capacity or Truck Load Capacity shall be charged for Transportation.

##### c) Truck Detention Charges:

Maximum time of Three hours is allowed for the truck to be detained at the Generator premises from the time of reporting at their Security Gate. In the event this period is exceeded then Rs. 2000/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

##### d) Truck No Show Charges:

In case after planning and scheduling of a truck for the Generator, the Generator decides not to send waste and wishes to send the empty truck to Operator, the Generator shall pay the transportation charges at actual to and fro distance as per the agreed transportation charge only.

#### 5. CONTAINER MAINTENANCE CHARGES: [Optional, applicable when containerized truck Services are utilized]

The Generator has to pay the following charges as mentioned below towards the services of the Container, if opted for by the Generator.

##### a) Container Maintenance Charge: The charges are: -

- 5.0 MT Hook loaders Rs. (●) per Container (Excluding GST)
- 10.0 MT Hook loaders Rs. (●) per Container (Excluding GST)
- 15.0 MT Hook loaders Rs. (●) per Container (Excluding GST)

**Note:** Since these containers will be replaced after three years due to wear and tear, structural disintegration and damage of the container due to corrosion, chemical inclusion etc., above container maintenance charges will be valid for three years only. The container charges are subject to the fluctuations of the steel prices in the market.

  
KVMF  
Bangalore  
Page 19 of 22



**b) Container Handling Charges:**

The GENERATOR shall pay for Container Handling Charges to Operator as follows for utilizing the Material Handling Equipment.

For Waste transported by Generator, Handling (Unloading) Charges shall be Rs. (●) per MT.

**7. MINIMUM MONTHLY SERVICE CHARGES:**

Generator has to pay a minimum monthly service charge of Rs. 10,000/- per annum. This amount shall be adjusted against every month User Charges invoices or in a period of one financial year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the GENERATOR shall forfeit the amount that is unutilized in that financial year.

Category of Industry	Fees [Rs.]
Medium	10,000/-

**ANNEXURE- II****PARAMETERS TO BE ANALYZED FOR COMPREHENSIVE ANALYSIS OF WASTE:**

- Physical State: (Liquid/ Slurry/ Sludge/ Semi-solid/Solid: Inorganic, Organic, Metallic)
- Different Phases: (in cases of Solid / Slurries / Sludge) contained in aqueous liquids/solutions
- Colour and Texture
- Specific Gravity
- Viscosity
- Calorific Value
- Flash Point
- % Moisture content (Loss on drying at 105°C)
- % Organic Content (Loss on ignition at 550°C)
- Paint Filter Liquid Test (PFLT)
- PH
- Sulphur (elemental)
- 24 hour Leaching Procedure
- Reactive Cyanide (PPM)
- Total Cyanide

ANNEXURE III

DECLARATION OF WASTE

We Fabrique Laundromat Services Pvt.Ltd., hereby declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to the ICHWISDF. (Additional sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.
    1. Avg. 0.180 tones year of Hazardous WASTE
- 

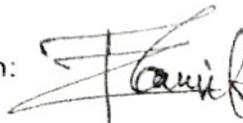
FOR

**Authorized Signatory**  
**The Generator, the Second Part.**

Witness: Name: Mr.Bharathi  
Company/Occupation: Commercial Laundry  
Designation: Production Manager

Sign: 

Witness: Name: Mr.Syed Tousif  
Company/Occupation: Commercial Laundry  
Designation: Logistics Manager

Sign: 



- Reactive Sulphide (ppm)
- Sulphur elemental
- Concentration of individual inorganics (Metals), both total and leachable, specific parameters to be determined based on source of waste
- Oil and Grease
- Extractable Organics
- % Carbon, % Nitrogen, % Sulphur, % Hydrogen
- Concentration of Individual Organics
- TCLP for identified parameters

**PARAMETERS TO BE ANALYZED FOR FINGER PRINT ANALYSIS:**

- Physical State of the WASTE
- Identification of different phases of WASTE
- Colour and Texture
- Specific Gravity
- Viscosity
- Flash Point
- % Moisture content (Loss on drying at 105°C)
- % Organic Content (Loss on ignition at 550°C)
- Paint Filter Liquid Test (PFLT)
- Liquid Release test
- pH
- Reactive Cyanide (PPM)
- Reactive Sulphide (ppm).






Report No. : KWMP/CAR/2526/08/260, Dated 19<sup>th</sup> August, 2025

To,

M/S Fabrique Laundromat Services Pvt. Ltd.

No-14/E, KIADB Industrial Area,

II Phase, Kumbalagodu, Gerupalya, Bangalore-560074.

Dear Sir/Madam,

We are herewith enclosing the Comprehensive Analysis Report of Hazardous Waste ETP Sludge Ref. No. KWMP/CAR/2526/08/260, Registered on 08<sup>th</sup> August - 2025

**Disposal Mechanism:**

Based on the characteristics of the sample received by KWMP laboratory, the disposal mechanism is – **Landfill After Treatment (LAT)**

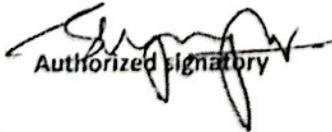
This is based on the CPCB criteria for disposal of Hazardous Waste in to Secured Landfill. If the characteristics of actual waste received for disposal in landfill varies from any of the characteristics mentioned in the test report, it may lead to discrepancy and disposal mechanism may vary depending upon the changed characteristics of the waste.

Thanking You

Yours Faithfully,

For Karnataka Waste Management Project Laboratory

(A Division of Re Sustainability Limited)

  
Authorized Signatory

Re Sustainability Limited  
CIN No. U74140TG1994PLC018833

Registered Office:  
Level 11B, Aurobindo Galaxy,  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana.

Site Address:  
Karnataka Waste Management Project  
Opposite of OM Logistics  
NH - 207, Near Pemmanahalli  
Dabaspeta, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office:  
Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road,  
Kalyan Nagar (Post), Bengaluru - 560043,  
Karnataka.  
T: +91 70220 48893  
E: niteshkumar.singh@resustainability.com



31

**KARNATAKA WASTE MANAGEMENT PROJECT LABORATORY**  
(a Division of Re Sustainability Limited)



**TEST REPORT**

Sustainability

Name & Address of Industry	M/S Fabrique Laundromat Services Pvt. Ltd. No-14/E, KIADB Industrial Area, II Phase, Kumbalagodu, Gerupalya, Bangalore-560074		
Sample description	ETP Sludge (HW) (Comprehensive Analysis)	Report Issue date	19/08/2025
Sample registration	KWMP/CAR/2526/08/260	Report number	KWMP/CAR/2526/08/260
Sampling date	08/08/2025	Sample analysis start date	08/08/2025
Sample receipt Date	08/08/2025	Analysis end date	19/08/2025
Sample location Area	ETP Area	Sampling method	Grab Sampling
Performance of Lab Activities	Permanent Facility	Sample condition	Closed Plastic container
Environmental Condition	Temperature 25.3 °C & Relative Humidity 54%		
Sampling done by	Re sustainability Ltd Representative		

Sl. No.	Test parameter	Unit	Test method	Result (DL=detection Limit)	CPCB Std. For Direct Landfill Disposal
1	Physical State	-	KWMP/SOP/HW/14: Issue 01, Dated 15.12.2023	Solid	-
2	Color	-	KWMP/SOP/HW-05: Issue 01, Dated 15.12.2023	Greyish Black	-
3	Bulk Density	gm/cc	ASTMD5057-90 :2023	0.48	-
4	Paint Filter Liquid Test	-	KWMP/SOP/HW/40: Issue 01, Dated 15.12.2023	Pass	Pass
5	pH	-	KWMP/SOP/HW/41: Issue 01, Dated 15.12.2023	7.1	4.0-12.0
6	Calorific Value	kcal/kg	KWMP/SOP/HW/03: Issue 01, Dated 15.12.2023	486	< 2500.0
7	Flash Point	°C	KWMP/SOP/HW/34: Issue 01, Dated 15.12.2023	61.8	> 60.0

Re Sustainability Limited  
CIN No. U74140TG1994PLC018833

Registered Office:  
Level 11B, Aurobindo Galaxy,  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana

Page 1 of 4

Site Address:  
Karnataka Waste Management Project  
Opposite of OM Logistics  
NH - 207, Hoar Pammanahalli  
Dabaspel, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office:

Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road,  
Kalyan Nagar [Post], Bengaluru - 560043,  
Karnataka

T: +91 70220 48993  
E: niteshkumar.singh@resustainability.com



32

**KARNATAKA WASTE MANAGEMENT PROJECT LABORATORY**  
(a Division of Re Sustainability Limited)



Sustainability

Report No. : KWMP/CAR/2526/08/260

Sl. No.	Test parameter	Unit	Test method	Result (DL=detection Limit)	CPCB Std. For Direct Landfill Disposal
8	Loss on Drying at 105 °C	% (w/w)	KWMP/SOP/HW/10: Issue 01, Dated 15.12.2023	64.4	-
9	Loss on Ignition at 550 °C	% (w/w)	KWMP/SOP/HW/11: Issue 01, Dated 15.12.2023	3.67	< 20.0 Wt. % (for Non-biodegradable)< 5 Wt. % (for biodegradable waste)
10	Total Cyanide as CN <sup>-</sup>	mg/kg	KWMP/SOP/HW/23: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-5000) mg/kg	250
11	Sulfide as S <sup>-2</sup>	mg/kg	KWMP/SOP/HW/24: Issue 01, Dated 15.12.2023	< 5.0 (DL:5-5000) mg/kg	500
12	Water Soluble Inorganics	% (w/w)	KWMP/SOP/HW/25: Issue 01, Dated 15.12.2023	1.41	< 10.0
13	Water Soluble Organics	% (w/w)	KWMP/SOP/HW/26: Issue 01, Dated 15.12.2023	< 0.1 (DL:0.1-99)%	< 10.0
14	Extractable Organics	% (w/w)	KWMP/SOP/HW/33: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-95)%	< 4.0
15	Arsenic as As in TCLP	mg/L	KWMP/SOP/HW/01: Issue 01, Dated 15.12.2023	< 0.1 (DL:0.1-1000) mg/L	5.0
16	Cadmium as Cd	mg/kg	KWMP/SOP/HW/02: Issue 01, Dated 15.12.2023	< 0.5 (DL:0.5-10000) mg/kg	-
17	Cadmium as Cd in TCLP	mg/L	KWMP/SOP/HW/30 : Issue 01, Dated 15.12.2023	< 0.1 (DL:0.1-1000) mg/L	1.0
18	Total Chromium as Cr	mg/kg	KWMP/SOP/HW/22: Issue 01, Dated 15.12.2023	< 0.5 (DL:0.5-10000) mg/kg	-
19	Total Chromium as Cr in TCLP	mg/L	KWMP/SOP/HW/22: Issue 01, Dated 15.12.2023	< 0.5 (DL:0.5-1000) mg/L	5.0
20	Hexavalent Chromium as Cr <sup>+6</sup>	mg/L	KWMP/SOP/HW/07: Issue 01, Dated 15.12.2023	< 0.1 (DL:0.1-1000) mg/L	-
21	Hexavalent Chromium as Cr <sup>+6</sup>	mg/kg	KWMP/SOP/HW/35: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-5000) mg/kg	-

Re Sustainability Limited

CIN No. U74140TG1994PLC018833

Registered Office:

Level 11B, Aurobindo Galaxy,  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana

Page 2 of 4

Site Address:

Karnataka Waste Management Project  
Opposite of GM Logistics  
NH - 207, Near Pemmanahalli  
Dabaspet, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office

Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road  
Kalyan Nagar (Post), Bengaluru - 560043,  
Karnataka

T: +91 70220 48893

E: niteshkumar.singh@resustainability.com



33

**KARNATAKA WASTE MANAGEMENT PROJECT LABORATORY**  
(a Division of Re Sustainability Limited)



Report No. : KWMP/CAR/2526/08/260

Sl. No.	Test parameter	Unit	Test method	Result (DL=detection Limit)	CPCB Std. For Direct Landfill Disposal
22	Copper as Cu	mg/kg	KWMP/SOP/HW/32: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-10000) mg/kg	-
23	Copper as Cu in STLC	mg/L	KWMP/SOP/HW/06: Issue 01, Dated 15.12.2023	< 0.1 (DL:0.1-1000) mg/L	25.0
24	Lead as Pb	mg/kg	KWMP/SOP/HW/37: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-10000) mg/kg	-
25	Lead as Pb in TCLP	mg/L	KWMP/SOP/HW/09: Issue 01, Dated 15.12.2023	3.08	5.0
26	Nickel as Ni	mg/kg	KWMP/SOP/HW/39: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-10000) mg/kg	-
27	Nickel as Ni in STLC	mg/L	KWMP/SOP/HW/13: Issue 01, Dated 15.12.2023	< 0.2 (DL:0.2-1000) mg/L	20.0
28	Zinc as Zn	mg/kg	KWMP/SOP/HW/27: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-10000) mg/kg	-
29	Zinc as Zn in STLC	mg/L	KWMP/SOP/HW/28: Issue 01, 15.12.2023	1.64	250
30	Manganese as Mn	mg/kg	KWMP/SOP/HW/38: Issue 01, Dated 15.12.2023	< 1.0 (DL:1-10000) mg/kg	-
31	Manganese as Mn in TCLP	mg/L	KWMP/SOP/HW/12: Issue 01, Dated 15.12.2023	< 0.2 (DL:0.2-1000) mg/L	-

**ABBREVIATIONS**

- CPCB - Central Pollution Control Board  
ASTM - American Society for Testing and Materials  
TCLP - Toxicity Characteristic Leaching Procedure  
STLC - Soluble Threshold Limit Concentration  
WLT - Water Leaching Test  
KWMP - Karnataka Waste Management Project

Note: 1. Reported as '<' are within the instrument detection limit

Re Sustainability Limited  
CIN No. U74140TG1994PLC018853

Registered Office:  
Level 11B, Aurobindo Galaxy,  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana

**Page 3 of 4**

Site Address:  
Karnataka Waste Management Project  
Opposite of OM Logistics  
HII - 207, Near Pemmanahalli  
Dabaspet, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office:

Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road,  
Kalyan Nagar (Post), Bengaluru - 560043,  
Karnataka

T: +91 70220 48893  
E: niteshkumar.singh@resustainability.com



Report No. : KWMP/CAR/2526/08/260

**TERMS AND CONDITIONS**

1. The comprehensive analysis report refers only to the 'as received' sample of waste
2. The report cannot be produced in part or in full without the permission of Karnataka Waste Management Project Laboratory
3. In the absence of specific request from the customer, Karnataka Waste Management Project Laboratory follows National/International standards specifications for conducting the tests. Alternatively, in the absence of these methods, Karnataka Waste Management Project Laboratory shall follow the operating procedures developed by Karnataka Waste Management Project Laboratory.
4. Samples will be disposed after two weeks from the date of issue of the report, unless otherwise mentioned by the customer.
5. The laboratory, normally, will not offer any opinion/advise or recommendation with respect to the suitability or otherwise of the sample for any application or use. Conformities to a specification or Act will be mentioned as per the Act/specification, if required.
6. Under no circumstances, Karnataka Waste Management Project Laboratory accepts any liability, loss, or damage caused by use or misuse of the test report. Liability is limited to the testing fee charged, in case of proven negligence by the laboratory.
7. Karnataka Waste Management Project Laboratory shall not assume any responsibility for variation in test results of samples kept on hold for want of clarification.
8. Client may visit (If desired) our laboratory to witness the related tests.

.....End of Report...

Reviewed  
(Quality manager)  
D.Varaprasad

Authorized signatory  
(Head-Laboratory)  
Dr. S Vipranarayana

35

KARNATAKA WASTE MANAGEMENT PROJECT LABORATORY  
(a Division of Re Sustainability Limited)



TEST REPORT

Sustainability

Name & Address of Industry	M/S Fabrique Laundromat Services Pvt. Ltd. No-14/E, KIADB Industrial Area, II Phase, Kumbalagodu, Gerupalya, Bangalore-560074		
Sample description	ETP Sludge (HW) (Comprehensive Analysis)	Report Issue date	19/08/2025
Sample registration	KWMP/CAR/2526/08/260	Report number	KWMP/CAR/2526/08/260
Sampling date	08/08/2025	Sample analysis start date	08/08/2025
Sample receipt Date	08/08/2025	Analysis end date	19/08/2025
Sample location Area	ETP Area	Sampling method	Grab Sampling
Performance of Lab Activities	Permanent Facility	Sample condition	Closed Plastic container
Environmental Condition	Temperature 25.3 °C & Relative Humidity 54%		
Sampling done by	Karnataka Waste Management Project Laboratory Representative		

Sl. No.	Test parameter	Unit	Test method	Result (DL=detection Limit)	CPCB Std. For Direct Landfill Disposal
1	Texture	-	-	Granular	-
2	Is there any violent chemical change (in air) (Normally unstable) (Yes/No)	-	-	NO	-
3	Reacts violently with water (Yes/No)	-	-	NO	-
4	Generation of toxic fumes with water/acid/base (Yes/No)	-	-	NO	-
5	Forms potentially explosive mixture with water (Yes/No)	-	-	NO	-
6	Explosion when subjected to a strong initiating force (Yes/No)	-	-	NO	-
7	Explosion at normal temperature & pressure (Yes/No)	-	-	NO	-

Re Sustainability Limited  
CIN No. U74140TG1994PLC018553

Registered Office  
Level 11B, Aurobindo Galaxy,  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana

Page 1 of 3

Site Address:  
Karnataka Waste Management Project  
Opposite of OM Logistics  
NH - 207, Near Pemmanahalli  
Dabaspet, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office:

Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road,  
Kalyan Nagar [Post], Bengaluru - 560043,  
Karnataka.

T: +91 70220 48893  
E: niteshkumar.singh@resustainability.com

36

**KARNATAKA WASTE MANAGEMENT PROJECT LABORATORY**  
(a Division of Re Sustainability Limited)



Sustainability

Report No. : KWMP/CAR/2526/08/260

Sl. No.	Test parameter	Unit	Test method	Result (DL=detection Limit)	CPCB Std. For Direct Landfill Disposal
8	Cyanide – WLT	mg/L	APHA 24th Edition 2023:4500CN- C SW-846 : 9014	< 0.2 (DL:0.2-1000 mg/L)	< 2.0
9	Cyanide – TCLP	mg/L	APHA 24th Edition 2023:4500CN- C SW-846 : 9014	< 0.2 (DL:0.2-1000 mg/L)	20
10	Fluoride – WLT	mg/L	APHA 24th Edition 2023: 4500F–B, D	2.32	<50.0
11	Fluoride – TCLP	mg/L	APHA 24th Edition 2023: 4500F–B, D	309	180.0
12	Nitrate – WLT	mg/L	APHA 24th Edition 2023:4500-NO3– E	32.89	< 30.0
13	Nitrate - TCLP	mg/L	APHA 24th Edition 2023:4500-NO3– E	17.8	1000
14	Ammonia – WLT	mg/L	APHA 24th Edition 2023: 4500-NH3 B, C	< 1 (DL:1-1000 mg/L)	<1000
15	Ammonia – TCLP	mg/L	APHA 24th Edition 2023: 4500-NH3 B, C	< 1 (DL:1-1000 mg/L)	50
16	Arsenic – WLT	mg/L	APHA 24th Edition 2023: 3500-As B	< 0.1 (DL:0.1-1000 mg/L)	< 1.0
17	Cadmium – WLT	mg/L	US EPA1998: SW-846 :3010A, 7130	< 0.1 (DL:0.1-1000 mg/L)	< 0.20
18	Chromium (VI) –STLC	mg/L	US EPA1998: SW-846 :7196A APHA 24th Edition 2023: 3500-Cr B	< 0.1 (DL:0.1-1000 mg/L)	5.0
19	Copper – WLT	mg/L	US EPA1998:SW-846 : 3010A, 7210	< 0.1 (DL:0.1-1000 mg/L)	< 10.0
20	Lead – WLT	mg/L	US EPA 1998:SW-846 :3010A, 7420	< 0.1 (DL:0.1-1000 mg/L)	< 2.0
21	Nickel – WLT	mg/L	US EPA 1998: SW-846:3010A, 7520	< 0.2 (DL:0.2-1000) mg/L	<3.0
22	Zinc – WLT	mg/L	US EPA 1998 SW-846 :3010A, 7950	< 0.1 (DL:0.1-1000 mg/L)	< 10
23	Iron -TTLC	mg/kg	US EPA 1998 SW-846 : 7380	< 1.0(DL:1-1000mg/kg)	-
24	Iron - WLT	mg/L	US EPA 1998 SW-846 : 7380	< 0.1 (DL:0.1-1000 mg/L)	3.0
25	Manganese as Mn - WLT	mg/L	US EPA1998:SW-846 : 3050A, 7460	< 0.1 (DL:0.1-1000 mg/L)	2.0

Re Sustainability Limited

CIN No. U74140TG1994PLC018833

Registered Office:

Level 118, Aurobindo Galaxy,  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana.

Page 2 of 3

Site Address

Karnataka Waste Management Project  
Opposite of OM Logistics  
NH - 207, Near Pemmanahalli  
Dabaspet, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office

Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road,  
Kalyan Nagar (Post), Bengaluru - 560043,  
Karnataka

T: +91 70270 48895

E: niteshkumar.singh@resustainability.com



Report No. : KWMP/CAR/2526/08/260

Sl. No.	Test parameter	Unit	Test method	Result (DL=detection Limit)	CPCB Std. For Direct Landfill Disposal
26	Silver - TCLP	mg/L	USEPA1998:SW-846:3050A, 7760A	< 0.1 (DL:0.1-1000 mg/L)	5.0
27	Selenium as Se - TCLP	mg/L	APHA 24th Edition 2023: 3500 Se C	< 0.2 (DL:0.2-1000 mg/L)	1.0
28	Barium as Ba - TCLP	mg/L	USEPA1998:SW-846:3050A.7080 A	< 0.2 (DL:0.2-1000 mg/L)	100
29	Antimony as Sb - STLC	mg/L	USEPA1998:SW-846:3050A.7040	< 0.2 (DL:0.2-1000 mg/L)	15
30	Beryllium - STLC	mg/L	USEPA1998:SW-846:3050A.7090	< 0.2 (DL:0.2-1000 mg/L)	0.75
31	Cobalt as Co - STLC	mg/L	USEPA1998:SW-846:3050A.7200	< 0.2 (DL:0.2-1000 mg/L)	80
32	Molybdenum - STLC	mg/L	USEPA1998:SW-846:3050A.7480	< 0.2 (DL:0.2-1000 mg/L)	350
33	Thallium - STLC	mg/L	USEPA1998:SW-846:3050A.7840	< 0.2 (DL:0.2-1000 mg/L)	7.0
34	Vanadium as V - STLC	mg/L	APHA 24th Edition 2023: 3500 V B	< 0.2 (DL:0.2-1000 mg/L)	24

**ABBREVIATIONS**

- CPCB - Central Pollution Control Board  
 ASTM - American Society for Testing and Materials  
 TCLP - Toxicity Characteristic Leaching Procedure  
 STLC - Soluble Threshold Limit Concentration  
 WLT - Water Leaching Test  
 KWMP - Karnataka Waste Management Project

Note: 1. Reported as '<' are within the instrument detection limit

.....End of Report.....

Reviewed  
(Quality manager)  
D.Varaprasad

Authorized signatory  
(Head-Laboratory)  
Dr. S Vipranarayana

**HINDUSTAN ANALYTICAL & TESTING LABORATORY**

An ISO 9001 : 2015 Certified and NABL Accredited Laboratory

# 125/6, Ward No 2, Halasina Marada Doddi Road, Bidadi, Ramanagara - 562 109

Mob. : 9844846082, E-mail : info@hatlindia.com, www.infohatlindia.in

**TEST REPORT**

Page: 1 of 1

Report No: HATL25080040	Report Date : 09/08/2025
Issued to: M/S. FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED No.14E, Kumbalagodu 2nd stage, Kiadb Industrial Area, Bagalkote, Karnataka, 560074	Customer Reference : Verbal
	Date of Receipt : 05/08/2025
	Date of start of test : 06/08/2025
Sample Collected By: By customer	Date of Completion of test : 09/08/2025
Sample Particulars : ETP Treated Water	Sample Particulars : ETP Treated Water

Description: - Colorless liquid having unobjectionable odor.

Sl. No	Parameters	Units	Results	Limits as per CPCB	Protocol
01	pH Value	----	7.73	5.5-9.0	IS-3025/Part-11
02	Total Suspended Solids	mg/L	3.0	100.0	IS-3025/Part-17
03	Total Dissolved Solids	mg/L	901.0	---	IS-3025/Part-16
04	Biochemical Oxygen Demand (3days at 27°C)	mg/L	8.0	30.0	IS-3025/Part-44
05	Chemical Oxygen Demand	mg/L	32.0	250.0	IS-3025/Part-58
06	Ammonical-Nitrogen	mg/L	<1.0	50.0	IS-3025/Part-34
07	Total Nitrogen	mg/L	4.8	Not Specified	IS-3025/Part-34

Note: 1. This certificate is related only to the sample tested.

2. Sample analysis done as per IS method

\*\*\*\*\*End of the Report\*\*\*\*\*

  
Analyzed by

  
Authorised Signatory

Note: 1. The results listed pertain only to the tested samples and applicable parameters. 2. Samples will be destroyed after 15 days from the date of issue of Test Certificate unless & otherwise specified. 3. This report is not to be reproduced either wholly or in part and can not be used as evidence in the court of law and should not be used in any advertising media without prior written permission. 4. Sampling not done by us, unless specified.

39

ANNEXURE - AB

## KARNATAKA WASTE MANAGEMENT PROJECT LABORATORY

(a Division of Re Sustainability Limited)  
Laboratory Accredited by NABL as per ISO/IEC 17025:2017

Sustainability

TEST REPORT

Name of the Industry	M/S. Fabrique Laundromat Services Pvt Ltd Plot No- 14E, Kumbalagodu, 2 <sup>nd</sup> Stage, KIADB Industrial Area, Bengaluru, Karnataka.
Stack Id	FLSPL/DG 200KVA/Stack/01
Stack Attached to	200 KVA DG Set
Sample Collected by	KWMP- Laboratory Representative
Date of Collection	08.08.2025
Particulars of Sample Collected	Stack Emission Monitoring as per 11255 (Relevant Parts)
Date of Sample Received	12.08.2025
Sample Register Number	KWMPL/FLSPL/2025-26/08/258
Report Number	KWMPL/FLSPL/2025-26/08/258
Report Date	12 08 2025

General Details

Time of Monitoring	11:30 AM-12:30 PM	Fuel Used	Diesel
Stack Area (m <sup>2</sup> )	0.049	Ambient Temperature (°C)	31.1
Stack Gas Temperature (°C)	173	Stack Gas Velocity (m/s)	10.92
Height (m)	8.0	Discharge Rate (Nm <sup>3</sup> /hr)	545

S.No	Test Parameters	Unit	Result	CPCB Limits	Test Method
1	Particulate Matter as PM	mg/Nm <sup>3</sup>	39.14	75	IS:11255(Part-1)-1985
2	Sulphur Dioxide as SO <sub>2</sub>	mg/Nm <sup>3</sup>	31.3	NS	IS:11255(Part-2)-1985
3	Oxides of Nitrogen as NO <sub>x</sub>	mg/Nm <sup>3</sup>	73.8	710	IS:11255(Part-7)-2005

<b>Inference</b>	<b>As per CPCB Standards: Results are within the standards prescribed</b>
------------------	---

NS: Not Specified

  
Authorized Signatory  
Dr S Vipranarayana  
Head-Laboratory

---- End of the Report ----

Page 1 of 1

Re Sustainability Limited

CIN No U74140TG1994PLC018833

Registered Office

Level 11B, Aurobindo Galaxy  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana.

Site Address:

Karnataka Waste Management Project  
Opposite of OM Logistics  
NH - 207, Near Pemmanahalli  
Dabaspet, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office

Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road,  
Kalyan Nagar (Post), Bengaluru - 560043  
Karnataka

T +91 70220 48893

E: niteshkumar.singh@resustainability.com

40 ANNEXURE -A7  
KARNATAKA WASTE MANAGEMENT PROJECT LABORATORY

(a Division of Re Sustainability Limited)  
Laboratory Accredited by NABL as per ISO/IEC 17025:2017



Sustainability

**TEST REPORT**

Name of the Industry	M/S. Fabrique Laundromat Services Pvt Ltd Plot No- 14E, Kumbalagodu, 2 <sup>nd</sup> Stage, KIADB Industrial Area, Bengaluru, Karnataka.
Stack Id	FLSPL/Boiler 3.0 TPH/Stack/01
Stack Attached to	3.0 TPH Boiler
Sample Collected by	KWMP- Laboratory Representative
Date of Collection	08.08.2025
Particulars of Sample Collected	Stack Emission Monitoring as per 11255 (Relevant Parts)
Date of Sample Received	08.08.2025
Sample Register Number	KWMPL/ FLSPL /2025-26/08/259
Report Number	KWMPL/ FLSPL /2025-26/08/259
Report Date	12.08.2025

**General Details**

Time of Monitoring	10:10 AM -11:10 AM	Fuel Used	Wood
Stack Area (m <sup>2</sup> )	0.096	Ambient Temperature (°C)	32.3
Stack Gas Temperature (°C)	153	Stack Gas Velocity (m/s)	5.98
Height (m)	12.0	Discharge Rate (Nm <sup>3</sup> /hr)	4522

S.No	Test Parameters	Unit	Result	CPCB Limits	Test Method
1	Particulate Matter as PM	mg/Nm <sup>3</sup>	42.01	150	IS:11255(Part-1)-1985
2	Sulphur Dioxide as SO <sub>2</sub>	mg/Nm <sup>3</sup>	18.2	NS	IS:11255(Part-2)-1985
3	Oxides of Nitrogen as NO <sub>x</sub>	mg/Nm <sup>3</sup>	23.4	NS	IS:11255(Part-7)-2005

<b>Inference</b>	<b>As per CPCB Standards: Results are within the standards prescribed</b>
------------------	---

NS. Not Specified

Authorized Signatory

**Dr S. Vipranarayana**  
Head-Laboratory

----- End of the Report -----

Page 1 of 1

Re Sustainability Limited  
CIN No. U74140TG1994PLC018833

Registered Office:  
Level III, Aureobindo Galaxy,  
Hyderabad Knowledge City, Hitech City Road,  
Hyderabad - 500081,  
Telangana.

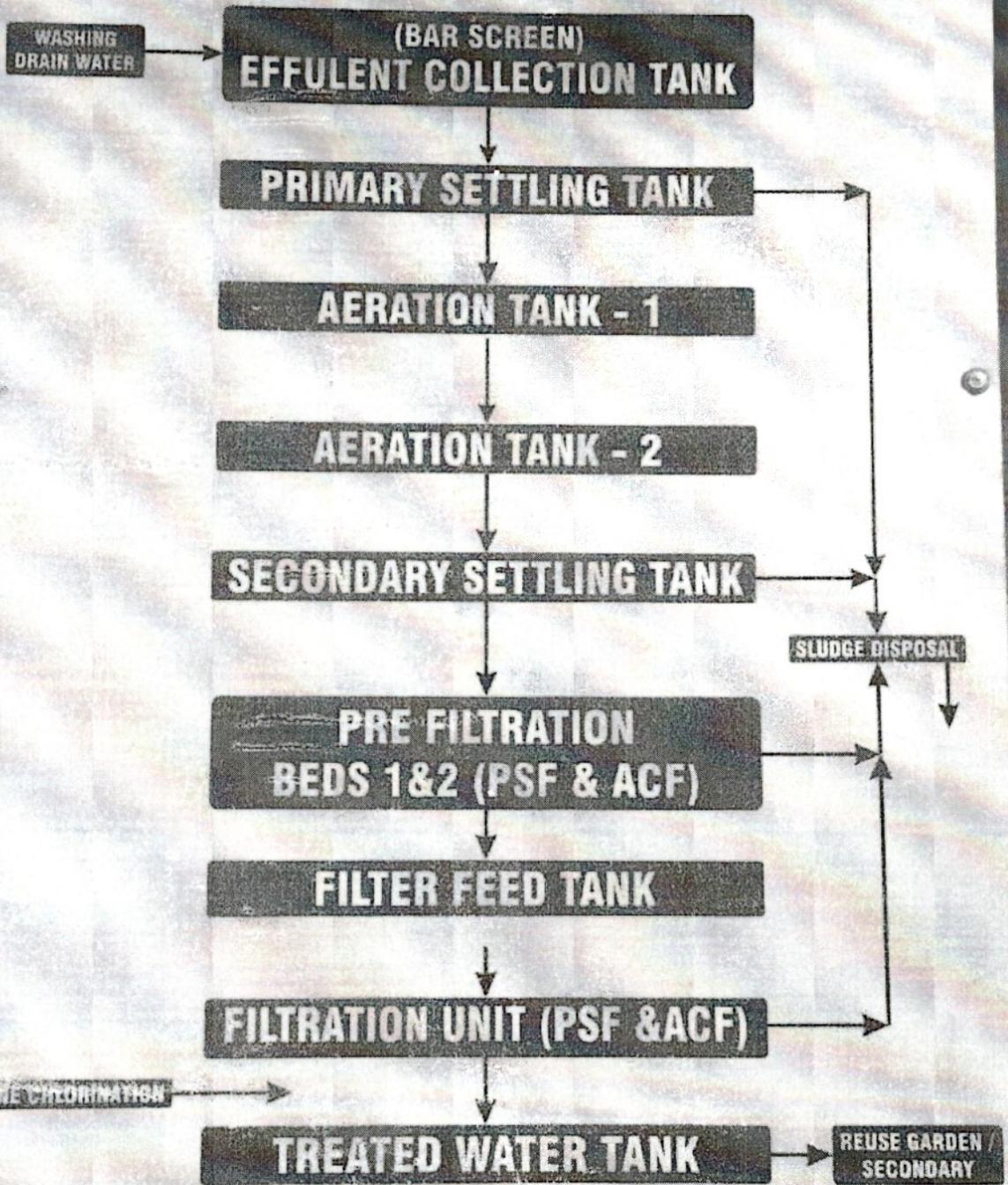
Site Address:  
Karnataka Waste Management Project  
Opposite of GM Logistics  
NH - 207, Near Pemmanahalli  
Dabaspet, Nelamangala Taluk  
Bengaluru Rural District - 56111

Regional Office:  
Ramky House, Site No. 25-30, 2nd Cross,  
Raghavendranagar, Hennur Ring Road,  
Kalyan Nagar (Post), Bengaluru - 560043,  
Karnataka.  
T. +91 70220 46893  
E. niteshkumar.singh@resustainability.com

FABRIQUE LAUNDROMAT SERVICES PVT. LTD.



### ETP PROCESS FLOW DIAGRAM



42

ANNEXURE - A9



FABRIQUE  
LAUNDRONAT  
SERVICES PVT  
LTD PREMISES  
KUMBAKODU  
BENGALURU

Shot on OnePlus  
1 August 2025 at 11:32 am



POINT 3

43

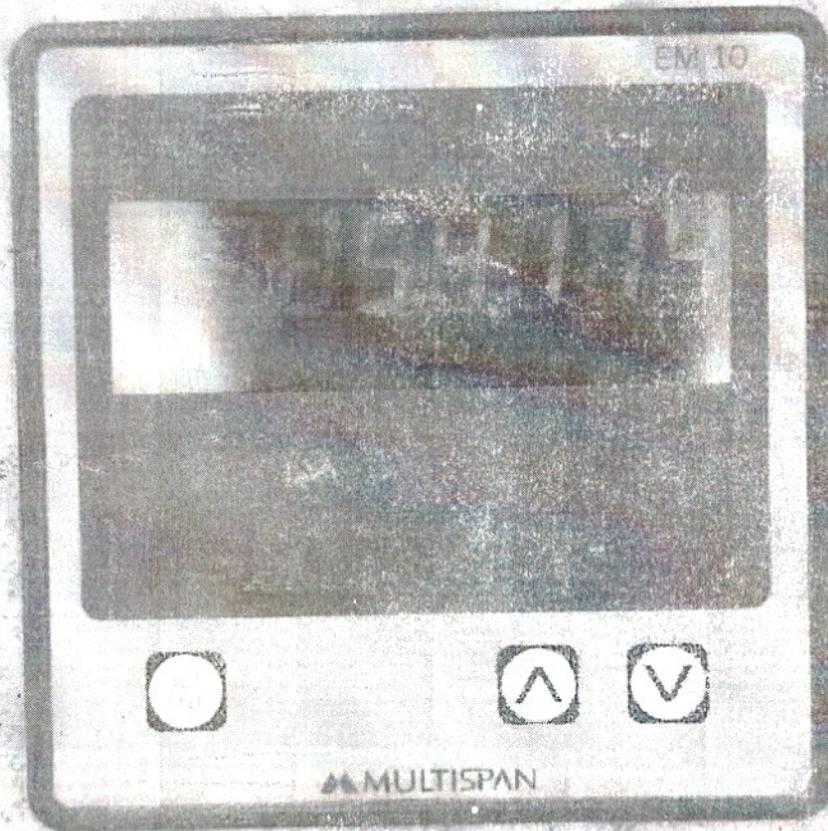
FABRIGUE  
LAUNDROMAT  
SERVICES  
PVT LTD  
PREMISES

KUMBALAGODU  
BENGALURU

44

ANNEXURE -A10

FABRIGUE LAUNDONAT SERVICES PVT. LTD  
PREMISES  
KUNBALAGODU, BENGALURU



OFF

FABRIQUE LAUNDROMAT SERVICES PVT. LTD  
PREMISES, KUMBALAGODU, BENGALURU

**HAZARDOUS  
WASTE  
STORAGE**



**Authorised  
Personnel only**

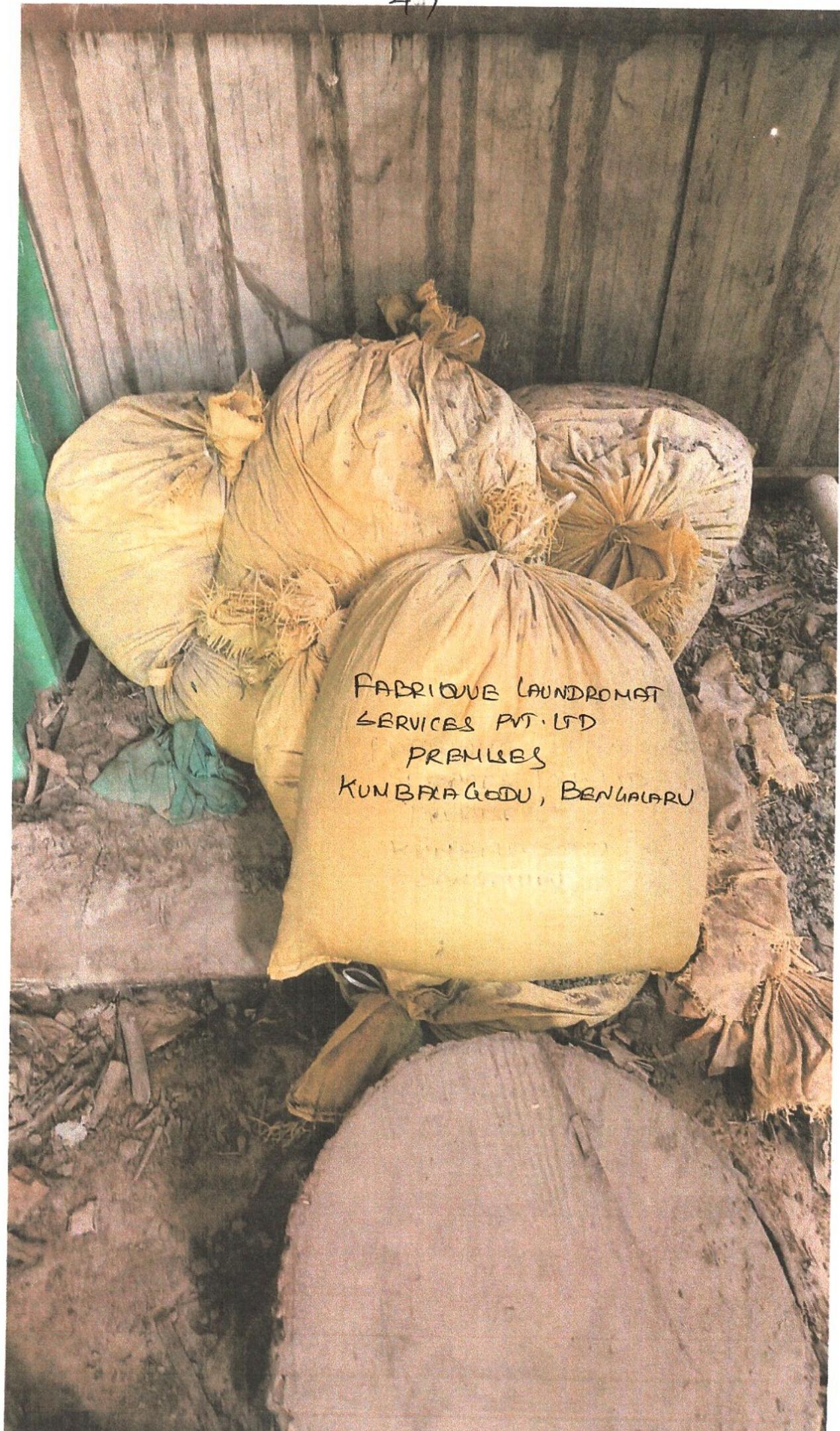
4b

10/1/25

Apr 21, 2025, 10:29

FABRIQUE LAUDRONAT SERVICES  
PVT. LTD PREMISES  
KUNBALAGODU, BENGALURU

HAZARDOUS  
WASTE





**NO: FLS/ADMN/GC/008/2025-26**  
**02.09.2025**

**To**

**KARNATAKA STATE POLLUTION CONTROL BOARD,**  
**Parisara Bhavan, 1<sup>st</sup> to 5<sup>th</sup> Floor, 49 Church Street,**  
**Bangalore - 560001 Karnataka India.**

**Sub:** Submission of Compliance Report and Request for Recall of Closure Order issued vide Proceedings No. PCB/SEO/NEIA/Closure Order/WA/2107/2025-26/60

**Ref :** 1. PCB/SEO/NEIA/Closure Order/WA/2107/2025-26/60; dt.21.07.2025

2. KSPCB/RO-RRNAGAR/CL OR IM/2025-26/RPAD/391; dated: 01.08.2025

3. Interim Stay of the order PCB/SEO/NEIA/Closure Order/WA/2107/2025-26/60; dated: 21.07.2025, through Appeal No. 39 of 2025 (SZ)

4. Letter dt.26.08.2025 FLS/ADMIN/GC/007/2025-26

Respected Sir,

We write this letter to inform your good office that our Unit has since undertaken and ensured full compliance with all directions issued under the above-referred Closure Order. A detailed reply to each of the observations was earlier submitted vide our letter dated 30.07.2025. In continuation thereof, we wish to place on record the following:

(1) The Effluent Treatment Plant (ETP) has been repaired, upgraded, and is fully operational with a capacity of 20 KLD. Separate flow meters and energy meters have been installed and a logbook for operations is being maintained as mandated.

(2) Due to inadequacy of available greenbelt/gardening area, the entire quantum of treated effluent could not be used in-house. In order to ensure safe and environmentally compliant disposal, we have entered into an agreement with M/s Sai Enviro Tech,

**For Fabrique Laundromat Services Private Limited**

PLANT I  
No 100, Koppur Village  
Muruganchery,  
Koppur - 602025  
Tiruvallur, Tamilnadu,  
India, Phone +91 9842256724  
Email chennai.bd@sttorm.in  
GST No 29AACCF5151G227

FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
CIN No. : U93090TN2015PTC098758

sttorm.in

Authorized Signatory

PLANT II  
No 14 - E, Kumbalagodu,  
2nd Stage, KIADB Industrial Area,  
Bengaluru - 560 074  
Karnataka, India  
Phone +91 9842256724  
Email email@sttorm.in  
GST No 29AACCF5151G12P

49



a KSPCB-approved Common STP operator, to dispose the surplus treated wastewater strictly in accordance with KSPCB norms. A copy of the agreement, already intimated to the Karnataka State Pollution Control Board in our letter dated 26.08.2025, is enclosed for reference.

(3) For hazardous waste/ETP sludge management, we have entered into an agreement with M/s Re Sustainability Ltd., an authorized TSDF operator. The sludge sample was sent to them for scientific analysis on 08.08.2025. At the time of inspection, the test reports had not yet been received and hence could not be produced. The Test Report was thereafter submitted to the KSPCB vide our letter dated 26.08.2025, confirming compliance with the applicable environmental standards. All future records of hazardous waste/ETP sludge disposal will be systematically maintained and made available during inspections

(4) A separate and designated storage area for Hazardous Waste has now been identified and earmarked in our premises, fully complying with KSPCB guidelines. The storage area has been marked with proper signage and safety precautions. Photographic evidence of the same is has been submitted already for your kind perusal.

(5) The quality of treated effluent is now conforming to the prescribed BOD, COD, and TSS standards of the Board, as verified from the recent analysis reports.

(6) All statutory forms including Form-4 and Form-5 for hazardous waste will be submitted regularly henceforth. Proper records for generation and disposal of hazardous waste such as used oil, sludge, and discarded containers are being maintained in compliance with Hazardous Waste Management Rules.

(7) Periodic monitoring reports of treated effluent and air emissions are being generated and shall be duly furnished to the KSPCB within the stipulated timelines.

In view of the above compliance measures and undertakings, we respectfully submit that the grounds on which the Closure Order was issued no longer survive. We assure the Karnataka State Pollution Control Board of our continued adherence to all applicable provisions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and allied rules.

Accordingly, we humbly request the Karnataka State Pollution Control Board to recall and revoke the Closure Order dated 21.07.2025.

For Fabrique Laundromat Services Private Limited

PLANT I  
No. 100, Koppur Village.  
Muruganchery,  
Koppur - 602025.  
Tiruvallur, Tamilnadu.  
India, Phone : +91 9842256724  
Email : chennai.bd@sttorm.in  
GST No. : 33AACCF5151G2ZZ

FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
CIN No. : U93090TN2015PTC098758

sttorm.in

Authorised Signatory  
PLANT II  
No. 14 - E, Kumbalagodu,  
2nd Stage, KIADB Industrial Area,  
Bengaluru - 560 074.  
Karnataka, India.  
Phone : +91 9842256724  
Email : email@sttorm.in  
GST No. : 29AACCF5151G12P



We remain committed to maintaining environmental safeguards and are prepared to extend full cooperation with the Board for any future inspections and verification.

Thanking you,

For **Fabrique Laundromat Services Pvt.Ltd.,**  
For **Fabrique Laundromat Services Private Limited**

  
Authorized Signatory

**Authorized Signatory**

**Enclosed:-**

1. Service Agreement For Dispose Treated Waste Water-Photo Copy
2. Service Agreement for Hazardous Waste Management-Photo Copy
3. ETP Sludge Sample Test Report-Photo Copy
4. ETP Treated Water Test Report-Photo Copy
5. Stack Test Report-DG-Photo Copy
6. Stack Test Report-3TPH Boiler-Photo Copy
7. ETP Process Flow Diagram-Photo Copy
8. ETP Flow Meter-Photo Copy
9. ETP Energy Meter-Photo Copy
10. Hazardous Waste Storage Area-Photo Copy
11. ETP Log Sheet-Photo Copy

PLANT I  
No. 100, Koppur Village,  
Muruganchery,  
Koppur - 602025.  
Tiruvallur, Tamilnadu.  
India, Phone : +91 9842256724  
Email : chennai.bd@sttorm.in  
GST No. : 33AACCF5151G2ZZ

**FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED**  
CIN No. : U93090TN2015PTC098758

**sttorm.in**

PLANT II  
No. 14 - E, Kumbalegodu,  
2nd Stage, KIADB Industrial Area,  
Bengaluru - 560 074.  
Karnataka, India.  
Phone : +91 9842256724  
Email : email@sttorm.in  
GST No. : 29AACCF5151G12P



52

ANNEXURE - A14



**NO: FLS/ADMN/GC/010/2025-26**  
**06.11.2025**

**To**

**KARNATAKA STATE POLLUTION CONTROL BOARD,**  
**Parisara Bhavan, 1<sup>st</sup> to 5<sup>th</sup> Floor, 49 Church Street,**  
**Bangalore - 560001 Karnataka India.**

**Sub:** Reminder for the Letter Ref.No.FLS/ADMIN/GC/008/2025-26 dated 02.09.2025.

**Ref:**

6. PCB/SEO/NEIA/ClosureOrder/WA/2107/2025-26/60; dt.21.07.2025
7. KSPCB/RO-RRNAGAR/CL OR IM/2025-26/RPAD/391; dated: 01.08.2025
8. Interim Stay of the order PCB/SEO/NEIA/Closure Order/WA/2107/2025- 26/60; dated: 21.07.2025, through Appeal No. 39 of 2025 (SZ)
9. Letter dt.26.08.2025 FLS/ADMIN/GC/007/2025-26
10. Letter dt.02.09.2025 FLS/ADMIN/GC/008/2025-26

Respected Sir,

This is with reference to our earlier communication Ref No.FLS/ADMIN/GC/008/2025-26 dated 02.09-2025, Regarding Submission of Compliance Report and Request for Recall of Closure Order issued vide Proceedings No. PCB/SEO/NEIA/Closure Order/WA/2107/2025-26/60.

We write this as a reminder with reference to the above proceedings. Pursuant to the Closure Order dated 21.07.2025, our Unit has already undertaken comprehensive compliance with all the directions stipulated therein. Detailed compliance reports and supporting documents were submitted vide our letters dated 30.07.2025, 26.08.2025, and 02.09.2025, along with evidence of corrective actions undertaken.

Despite the above, we regret to note that no communication or order has been received from your office till date. We respectfully submit that:

PLANT I  
 No. 100, Koppur Village  
 Manunganchery  
 Koppur - 502025  
 Tiruvadanai, Tamilnadu.  
 India Phone : +91 9842256724  
 Email : email@sttorm.in  
 GST No : 33AACCF5151612P

FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
 CIN No. : U92090TN2015PTC098758

sttorm.in

PLANT II  
 No. 14 - E, Kumbalagodu,  
 2nd Stage, KIADB Industrial Area  
 Bengaluru - 560 074  
 Karnataka, India,  
 Phone : +91 9842256724  
 Email : email@sttorm.in  
 GST No. : 29AACCF5151612P





1. All deficiencies noted in the Closure Order have been fully rectified, and compliance has been established through documents already on record.
2. Sludge Generation, Handling, and Disposal Report, including the analysis report of treated sludge samples from the Effluent Treatment Plant (ETP), is duly submitted to the Board, evidencing that the sludge is being handled, stored, and disposed of in accordance with the prescribed norms.
3. The grounds on which the Closure Order was issued no longer survive in view of the remedial measures undertaken.
4. The Unit remains committed to continued compliance with the Water Act, the Air Act, and allied environmental regulations, and is prepared to cooperate in any future inspections.

In view of the above, we once again urge your good office to take into consideration the compliance submissions already filed and consider to recall/revoke the Closure Order dated 21.07.2025.

We request that this matter be disposed of on priority and that a written confirmation of the status of our application be communicated to us.

Thanking you,

For **Fabrique Laundromat Services Pvt.Ltd.,**



**Enclosed:-**

1. Manifest for Hazardous and Other Waste - Photo Copy
2. Service Agreement For Dispose Treated Waste Water-Photo Copy
3. Service Agreement for Hazardous Waste Management-Photo Copy
4. ETP Sludge Sample Test Report-Photo Copy
5. ETP Treated Water Test Report-Photo Copy
6. Stack Test Report-DG-Photo Copy
7. Stack Test Report-3TPH Boiler-Photo Copy

PLANT I  
No. 100, Koppur Village,  
Muruganchery,  
Koppur - 602025  
Tiruvallur, Tamilnadu,  
India, Phone : +91 9842256724  
Email : chennai.bd@sttorm.in  
GST No. : 33AACCF515162ZZ

FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
CIN No. : U93090TN2015PTC098758

sttorm.in

PLANT II  
No. 14 - E, Kumbalagodu,  
2nd Stage, KIADB Industrial Area,  
Bengaluru - 560 074  
Karnataka, India.  
Phone : +91 9842256724  
Email : email@sttorm.in  
GST No. : 29AACCF5151612P



**KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY**

**MoEF RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-16112  
ISO 45001:2018 CERTIFIED LABORATORY**

**TEST REPORT**

54 ANNEXURE - A15

email: centralab@kspcb.gov.in  
Website:  
http://kspcb.karnataka.gov.in  
Karnataka State Pollution Control Board,  
7th D Cross, Thimmiah Road,  
Shivanagar, Bengaluru - 560079  
K S P C B, "Nisarga Bhavana"  
7th D Cross, Thimmiah Road,  
Shivanagar, Bengaluru - 560079

Date : 23.09.2025

NAME OF THE INDUSTRY :	M/s. Fabric Laundromat Services Private Limited, Plot No.14E, Sy.No.94, 96, Kumbalgodu Industrial Area, 2 <sup>nd</sup> Phase, Off Mysore Road, Kengeri Hobli, Bengaluru .	Page 1 of 1
SAMPLE COLLECTED BY :	Sri. Naveen.D, DEO R.O: Rajarajeshwari Nagar	DATE OF COMMENCEMENT OF TEST : 20.08.2025
DATE OF COLLECTION :	19.08.2025	DATE OF COMPLETION OF TEST : 28.08.2025
DATE OF RECEIPT :	20.08.2025	REPORT NO : WWR-1149
ARTICULARS :	Treated Combined Effluent sample collected from outlet of ETP	SAMPLE NO : WW-1149

Sl No	Parameters	Unit	Standard	Result	Test Method
1	pH @ 25 °C	-	5.5-9.0	8.0	IS 3025 (Part 11): 2022 ISO 10523:: 2008
2	Biochemical Oxygen Demand @ 27° C for 3 days	mg/L	30	19	IS 3025 (Part 44): 2023
3	Chemical Oxygen Demand	mg/L	250	200	IS 3025(Part 58): 2023
4	Total Suspended Solids	mg/L	100	10	IS 3025 (Part 17): 2022
5	Total Dissolved Solids	mg/L	2100	1660	IS 3025 (Part 16): 2023
6	Oil & Grease	mg/L	10	BDL	IS 3025 (Part 39) :: 2021
7	Sodium Absorption Ratio	-	26	5.28	IS 11624: 2023
8	Ammonical Nitrogen as N	mg/L	50	7.0	IS 3025 (Part 34/Sec 1): 2023
<b>INFERENCE</b>		<b>Conforms to prescribed standards</b>			

- Note:
1. The above results pertain only to the sample tested.
  2. The report shall not be reproduced without the written approval of the laboratory.
  3. Samples will be stored for a period of 15 days from the date of issue of report.
  4. BDL - Below Detection Level in mg/l  
Oil & Grease : 2.0,

*(Signature)*  
**Authorized Signatory (Chemical)**  
**(Dr. B.M. Sreedhara Nayaka)**  
**Scientific Officer**



**KARNATAKA WASTE MANAGEMENT PROJECT**

( A Division of Re Sustainability Ltd., )

Form 10 [See Rule 19 (1)]

18509

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1	Sender's name and mailing address (including phone No. and e-mail)	<b>FABRIQUE LAUNDROMAT SERVICES PVT. LTD.</b> # 14-E, Kumbalgeodu, 2nd Stage, KIDAB Industrial Area, Bengaluru - 560 074, Karnataka India		
2	Sender's authorisation No.	321190		
3	Manifest Document No.	18509		
4	Transporter's Name and Address (Including phone No. and e-mail)	<b>KARNATAKA WASTE MANAGEMENT PROJECT</b> (A Division of Re Sustainability Limited ) N.H.207, KIADB Industrial Area, Dabaspeta, Nelamangala Taluk, Bangalore.		
5	Type of Vehicle	(Truck/Tanker/Special Vehicle)		
6	Transporter's Registration No.	No PCB/WMC/774/HWM/2022-23/3179 dated - Aug-2022		
7	Vehicle Registration No.	KA 52-6219		
8	Receiver's name and mailing address (including phone No. and e-mail)	<b>KARNATAKA WASTE MANAGEMENT PROJECT</b> (A Division of Re Sustainability Limited ) N.H.207, KIADB Industrial Area, Dabaspeta, Nelamangala Taluk, Bangalore.		
9	Receiver's authorisation No.	321549		
10	Waste Description	ETF Sludge		
11	Total Quantity	0.037 kgs		
	No. of Containers	1		
12	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13	Special handling instructions and additional information	Handle with care		
14	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
	Name and stamp	Signature	Month	Day
			7	0
			20	22
15	Transporter Acknowledgment of receipt of Wastes	Signature	Month	Day
	Name and stamp		7	0
			20	22
16	Receiver's Certification for receipt of hazardous and other waste	Signature	Month	Day
	Name and stamp		7	0
			30	2022

**Copy 1 White Colour** : To be forwarded to the State Pollution Control Board after signing in six copies

**Copy 3 Pink Colour** : To be retained by the receiver after disposal of waste and remaining three copies are to be submitted to the State Pollution Control Board

**Copy 5 Green Colour** : To be sent by the receiver to the state Pollution Control Board

**Copy 2 Yellow Colour** : To be retained by the sender after taking signature on it from the transporter and rest of the four signed copies to be carried by the transporter

**Copy 4 Orange Colour** : To be handed over to the transporter by the receiver after accepting waste

**Copy 6 Blue Colour** : To be sent by the receiver to the sender



**NO: FLS/ADMN/GC/011/2025-26**

**29.11.2025**

**To**

**KARNATAKA STATE POLLUTION CONTROL BOARD,  
Parisara Bhavan, 1<sup>st</sup> to 5<sup>th</sup> Floor, 49 Church Street,  
Bangalore - 560001 Karnataka India.**

**Sir,**

**Sub: Reminder - Submission of Compliance Report & Request for Recall of Closure Order**

- Ref:**
1. PCB/SEO/NEIA/ClosureOrder/WA/2107/2025-26/60 dated 21.07.2025
  2. KSPCB/RO-RRNAGAR/CL OR IM/2025-26/RPAD/391 dated 01.08.2025
  3. Interim Stay through Appeal No. 39 of 2025 (SZ)
  4. Our Letter dt. 26.08.2025 - FLS/ADMIN/GC/007/2025-26
  5. Our Letter dt. 02.09.2025 - FLS/ADMIN/GC/008/2025-26
  6. Your latest ETP test report confirming conformance to prescribed standards

This is in continuation of our earlier communications cited above, wherein we have duly submitted all compliance documents and sought revocation of the Closure Order issued vide Proceedings No. PCB/SEO/NEIA/ClosureOrder/WA/2107/2025-26/60.

We would like to bring to your kind attention that **the ETP test results recently issued by the Hon'ble Board clearly confirm that our Effluent Treatment Plant meets and conforms to the prescribed norms and standards.** This further substantiates our compliance status and our continued commitment to adhering to all statutory environmental requirements.

PLANT I  
No. 100, Koppur Village  
Muruganchery,  
Koppur - 602025  
Tiruvallur, Tamilnadu  
India, Phone : +91 9842256724  
Email : chennai.bde@storm.in  
GST No : 33AACC51516277

FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
CIN No. : U93090TN2615PTC098758

PLANT II  
No. 14 - E, Kumbalagodu,  
2nd Stage, KIADB Industrial Area,  
Bengaluru - 560 074,  
Karnataka, India  
Phone : +91 9842256724  
Email : email@storm.in  
GST No : 29AACC5151612P

storm.in

57



However, we regret to note that no response has been received from your office till date. Since the matter directly impacts our ongoing operations, we once again humbly request you to kindly expedite the necessary action and communicate the current status of our request for revocation of the closure order at the earliest.

We remain committed to complete compliance and are ready to furnish any additional information or clarification required by the Board.

Thanking you,

For **Fabrique Laundromat Services Pvt.Ltd.**,



**Authorized Signatory**

**Enclosed:-**

**1. Water Test Reports**

PLANT I  
No. 100, Koppur Village,  
Muruganchery,  
Koppur - 602025,  
Tiruvallur, Tamilnadu,  
India, Phone : +91 9842256724  
Email : chennai bd@sttorm.in  
GST No. 33AACCF5151G2Z

FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
CIN No. : U93090TN2015PTC095758

sttorm.in

PLANT II  
No. 14, E, Kumbalagodu,  
2nd Stage, KIAOB Industrial Area,  
Bengaluru - 560 074,  
Karnataka, India  
Phone : +91 9842256724  
Email : emako@sttorm.in  
GST No. 29AACCF5151G12P

**BEFORE THE HONOURABLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI**

**APPEAL No. \_\_\_\_\_ of 2025**

*(Appeal under Section 16 (c) read with Section 18 (1)  
of the National Green Tribunal Act, 2010 of the  
National Green Tribunal Act, 2010)*

**IN THE MATTER OF: -**

**M/S. FABRIQUE LAUNDROMAT SERVICES  
PRIVATE LIMITED**

**... APPELLANT**

**Vs.**

**KARNATAKA STATE POLLUTION CONTROL  
BOARD (KSPCB), THROUGH ITS MEMBER  
SECRETARY,**

**... RESPONDENT**

**REJOINDER TO THE COUNTER**

**DATE : 19/01/2026**

**DR. NIRMALATHA S.B. (817/1997)**

**No. 35/ 15, First Main Road,**

**Lake Area, Nungambakkam,**

**Chennai – 600 034, Phone No:**

**9444112606**

**COUNSEL FOR THE APPELLANT**